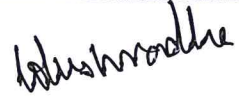


**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 13.12.2017.

PRESENT: 1. Hon'ble Member(J) Shri Ratakonda Murali
2. Hon'ble Member(T) Dr. Ashok Kumar Mishra

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB)No. 141/BB/17	-	Admission	Rule-6 of IB	S.N. Plumbing Pvt. Ltd. Vs AIGL Properties Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
	SHRADHA AGRAWAL 8178754286	PETITIONER S.N. PLUMBING	

ORDER

Matter is listed today for admission. Counsel for Petitioner is present. Counsel is directed to comply the objections raised by the registry. Further, Tribunal noticed the exorbitant fee claimed by the proposed IRP in this case, as per the Form given by her. Considering the fee claimed by the proposed IRP is abnormally high and the Counsel for Petitioner is directed to go for another IRP or to modify the fee structure if possible. Sri Aditya Narayana, Advocate is present. He requested that, he would file vakalath for Corporate Debtor. List it on 22/12/2017.


Member (T)


Member (J)